



The Factories (Goa Amendment) Act, 2020

Act 20 of 2020

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Panaji, 12th October, 2020 (Asvina 20, 1942)

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GOVERNMENT OF GOA

Department of Law
Legal Affairs Division

Notification

7/12/2020-LA

The Factories (Goa Amendment) Act, 2020 (Goa Act 20 of 2020), which has been passed by the Legislative Assembly of Goa on 27-07-2020 and assented to by the President of India on 24-09-2020, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 12th October, 2020.

The Factories (Goa Amendment) Act, 2020

(Goa Act 20 of 2020) [24-9-2020]

AN

ACT

further to amend the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Goa.

Be it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Factories (Goa Amendment) Act, 2020.

(2) The provisions of section 2 and section 4 of this Act shall be deemed to have come into force on the 7th day of July, 2020 and the provisions of section 3 shall come into force at once.

2. *Amendment of section 2.*— In section 2 of the Factories Act, 1948 (Central Act 63 of 1948), as in force in the State of Goa (hereinafter referred to as the “principal Act”), in clause (m),—

(i) in sub-clause (i), for the words “ten or more workers”, the words “twenty or more workers” shall be substituted;

(ii) in sub-clause (ii), for the words “twenty or more workers”, the words “forty or more workers” shall be substituted.

3. *Insertion of new section 5A.*— After section 5 of the principal Act, the following section shall be inserted, namely:—

“5A. *Power to exempt in public interest.*— Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification in the Official Gazette, exempt, subject to such conditions as it may think fit, any new factory or class or description of new factories which are established and whose commercial production start, from all or any of the provisions of this Act for a period of one

thousand days from the date on which such commercial production start.

Explanation:— For the purposes of this section, the expression “new factory or class or description of new factories” means such factory or class or description of factories which are established and whose commercial production start within a period of one thousand days from the date of commencement of the Factories (Goa Amendment) Act, 2020.”.

4. *Amendment of section 85.*— In section 85 of the principal Act, in sub-section (1), in clause (i), for the words “ten” and “twenty”, the words “twenty” and “forty” shall be respectively substituted.

5. *Repeal and Savings.*— (1) The Factories (Goa Amendment) Ordinance, 2020 (Ordinance No. 9 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Secretariat, CHOKHA RAM GARG, IAS
Porvorim, Goa. Secretary to the
Dated: 12-10-2020. Government of Goa
Law Department
(Legal Affairs).

Notification

7/17/2020-LA

The Industrial Disputes (Goa Amendment) Act, 2020 (Goa Act 19 of 2020), which has been passed by the Legislative Assembly of Goa on 27-07-2020 and assented to by the President of India on 24-09-2020, is hereby published for the general information of the public.

Dnyaneshwar Raut Dessai, Joint Secretary (Law).

Porvorim, 12th October, 2020.

The Industrial Disputes (Goa Amendment)
Act, 2020

(Goa Act 19 of 2020) [24-9-2020]

AN

ACT

further to amend the Industrial Disputes Act, 1947 (Central Act No. 14 of 1947), as in force in the State of Goa.

BE it enacted by the Legislative Assembly of Goa in the Seventy-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Industrial Disputes (Goa Amendment) Act, 2020.

(2) It shall be deemed to have come into force on the 26th day of June, 2020.

2. *Amendment of section 2A.*— In section 2A of the Industrial Disputes Act, 1947 (Central Act 14 of 1947), as in force in the State of Goa (hereinafter referred to as the “principal Act”),—

(i) in sub-section (3), for the words “three years”, the words “one year” shall be substituted;

(ii) after sub-section (3), the following sub-section shall be inserted, namely:—

“(4) Notwithstanding anything contained in sub-sections (1), (2) and (3), no such dispute or difference between that workman and his employer connected with, or arising out of, such discharge, dismissal, retrenchment or termination shall be deemed to be an industrial dispute if such dispute is not raised before conciliation officer within a period of one year from the date of such discharge, dismissal, retrenchment or termination:

Provided that an authority, as may be specified by the State Government, may condone the delay beyond such period of one year if the applicant workman satisfies the authority that he had sufficient cause for not raising the dispute within the period of one year.”.